

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

CP (IB) No.102/BB/2017
Under Section 10 of I & B Code, 2016

IN THE MATTER OF
ALUCAST AUTO PARTS LIMITED
AND
STATE BANK OF INDIA & OTHERS

Order delivered on: 04th January, 2018

Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial)
Hon'ble Shri Ashok Kumar Mishra, Member (Technical)

For the Petitioner: Dr. K.S. Ravichandran, PCS.

For Respondent No.1: Shri Ranganatha Chenna, Advocate.

BETWEEN :

M/s. Alucast Auto Parts Limited,
664/2, Waghawade Road,
Machhe, Belgaum – 590 014.

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Applicant/Corporate Debtor

AND

1. State Bank of India,
Stressed Assets Management Branch,
No.65, St. Mark's Road,
Bengaluru – 560 001.
2. Edelweiss Asset Reconstruction
Company Limited,
Edelweiss House, 3rd Floor,
Off C.S.T. Road, Kalian,
Mumbai – 400 098.
3. M/s. Anshika Investment,
36, Vill Nildoh, MIDC, Hingna Road,
Nagpur – 400 016.
4. M/s. Alucast Industries,
C-31, KSSIDC Industrial Estate,
Udymabag,
Belgaum – 590 008.

5. Adma Auto Components Pvt. Ltd.,
Plot No.36, P2-SY No.125,
Hebbal Industrial Area,
Anagahalli Village, Belagola Hobli,
Sriranpatna, Mandya,
Mysore.

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Respondents/Financial/
Operational Creditors.

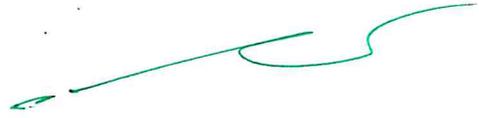
ORDER

This petition was listed for orders on 04.01.2018. In the meanwhile, the PCS appearing for the petitioner/Corporate Debtor has filed a memo dated 28.12.2017, along with covering letter seeking permission of this Tribunal to withdraw the petition which was filed under Section 10 of the Insolvency & Bankruptcy Code, 2016,. The memo was accompanied by the Board resolution of the Petitioner/Corporate debtor. The Board has passed a resolution for withdrawal of this Company Petition.

Since, the memo is filed along with Board resolution seeking permission to withdraw the Company Petition filed by the Petitioner/Corporate Debtor under Section 10 of the Insolvency & Bankruptcy Code, 2016 and as the order for appointment of IRP in this case, has not been passed by this Tribunal, therefore, permission can be granted to the Petitioner/Corporate Debtor for withdrawal of the Company Petition.

In the result, permission is granted to the Petitioner/Corporate Debtor to withdraw the Company Petition. Therefore, CP (IB) No.102/BB/2017 is dismissed as withdrawn.


(ASHOK KUMAR MISHRA)
MEMBER (TECHNICAL)


(RATAKONDA MURALI)
MEMBER (JUDICIAL)